

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3835

ANSWERED ON:25.08.2011

NOTARY PUBLIC

Jindal Shri Naveen;Kishor Shri Kamal ;Patel Shri Lalubhai;Singh Shri Sukhdev

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a)the criteria for awarding notary public licence;
- (b)the details of number of State and Central Notaries licensed under the Notaries Act, State-wise;
- (c)the number of applications received and disposed off for notary public licences during 2010-11 and 2011-12 State/UT-wise;
- (d)the reasons for delay in taking appropriate decisions on the pending applications.
- (e)the time by which all the applications are likely to be disposed off; and
- (f)the details of quota for the advocates belonging to SC/ST/OBC categories for the appointment of Notary Public in various States?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

- (a)The Notary Public license is awarded as per the provisions of the Notaries Act, 1952 and the Notaries Rules, 1956.
- (b)A statement showing the Notaries appointed by Central Government in various States/U.Ts is placed at Annexure-I. The information relating to number of Notaries appointed by the State Governments is not maintained.
- (c)A statement showing the number of applications received and disposed off for notary public licenses during 2010-11 and 2011- 12 State/UT-wise is placed at Annexure-II.
- (d) Applications for appointment of Notary Public are pending for want of in-depth scrutiny as per provisions of the Notaries Act, 1952 and the Notaries Rules, 1956.
- (e) No time limit can be indicated for disposal of applications. However, steps are being taken to dispose of the application expeditiously.
- (f) There is no provision in the Notaries Act, 1952 and the Notaries Rules, 1956 providing for quota for the advocates belonging to SC/ST/OBC.